

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.45823/2025

[Arising out of impugned final judgment and order dated 04-05-2017 in CRLA No. 1022/2009 04-05-2017 in CRLA No. 1023/2009 passed by the High Court of Judicature at Bombay]

BIPINCHAND KANAIYALAL JOSHI @ LALA DOCTOR & ETC. Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ANR. Respondent(s)

[FOR ADMISSION and I.R.

IA No. 227745/2025 - CONDONATION OF DELAY IN FILING

IA No. 227736/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 227731/2025 - EXEMPTION FROM FILING O.T.]

Date : 17-03-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) : Mr. Sidharth Luthra, Sr. Adv. [on VC]
Ms. Sonia Mathur, Sr. Adv.
Mr. Nachiketa Joshi, Sr. Adv. [NP]
Mr. Ayush Anand, AOR
Mr. Sougat Pati, Adv.
Ms. Rushika Patil, Adv.
Mr. Vishal Kumar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned, as the petitioner is in custody.

Inter alia, the argument raised by the learned counsel for the petitioners is that in the statement of prosecutrix, she has not named the petitioners with allegation of rape. Similar was

her statement before the doctor at the time of medical examination. The only evidence remains against the petitioners is that they may be present in the mob at the time of incident. No overt act has been attributed to them.

Petitioner no.1 is a physically disabled person.

The petitioners have already undergone actual imprisonment of about 17 years.

Issue notice to the respondents, returnable on 05.05.2026.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)